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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A.No.764/2004

Monday, this the 5th day of April, 2004

**Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri S. K. Naik, Member (A)**

Bal Kishan Meena
Head Telephone Operator
North Central Railways
Agra-Cantt. Railway Station

Presently Family-Quarter
Railway Quarter No.C-RB-I-III-AH.
Near Railway Institute, North Central
Railway, Mathura-JN

...Applicant

(By Advocate: Shri D.N.Sharma)

Versus

1. Union of India
through the Secretary to the Govt. of India
The Chairman-Railway Board
Ministry of Railways, Rail Bhawan
New Delhi .
2. The General Manager
North Central Railways
Allahabad (UP)
3. The Divisional Railway Manager (Personnel)
North Central Railways
Agra Division, Agra-Cantt.
4. Shri Ajay Kumar Verma
Head Telephone Operator
North Central Railways
Agra-Cantt. Railway Station
5. Shri Munna Lal
Head Telephone Operator
North Central Railway
Agra-Cantt. Railway Station

...Respondents

O R D E R (ORAL)

Justice V.S.Agarwal:

The applicant, by virtue of the present application, seeks a direction that in the seniority list of Head Telephone Operators of Agra Division issued by the Divisional Railway Manager, Agra Division, his name should be placed at Sl.No.2 below one Shri Rajendra Singh

VS Ag

(3)

and in any case above S/Shri Ajay Kumar Verma and Munna Lal. According to learned counsel, the above-named officials had joined the Department later than the applicant.

2. We had put to the learned counsel for applicant and his answer pertaining to the delay was that the applicant became aware of the seniority list of Telephone Operators only on 28.3.2003. He asserted that thereupon the applicant had submitted a representation, copy of which is Annexure A-2 but decision in this regard has not been taken by the respondents.

3. In face of these facts, when the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a notice to show cause while disposing of the present petition.

4. It is directed that respondent No.2 would consider the said representation in accordance with law and take a conscious decision preferably within six months from the date of receipt of a certified copy of the present order and communicate to the applicant.

5. In face of the aforesaid plea taken, we are not dwelling into the question of limitation.

6. OA is disposed of.

3/2/03
(S. K. Naik)
Member (A)

18 Ag
(V. S. Aggarwal)
Chairman

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